

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.06**  
**C.P.(IB)No.174/BB/2023**

**IN THE MATTER OF:**

M/s. Four Flavours LLP

... Petitioner

**Order under Section 10 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 05.04.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Ricab Chand  
For the Respondent : Appeared

**ORDER**

1. Heard the Ld. Counsels appearing for the Petitioner and the Respondent.
2. Ld. Counsel for the Petitioner submits that they have filed the rejoinder through e-filing and requests time to file physical copy of rejoinder. Therefore, three days' time is granted to the Petitioner to file physical copy of rejoinder.
3. List the case on **07.06.2024**.

**-Sd-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**

Shruthi